

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 68/TT/2016

Subject : Determination of transmission tariff for 2014-19 tariff block for **Assets (4 nos)** under Transmission System for "Transfer of power from Generation Projets in Sikkim to NR/WR Part-B" in Eastern Region.

Date of Hearing : 11.7.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : DVC and 12 others

Parties present: Shri S. S. Raju, PGCIL
Shri Amit Yadav, PGCIL
Shri M. M. Mondal, PGCIL
Shri Jasbir Singh, PGCIL
Shri Sakya Singha Chaudhari, Advocate, LANCO Teesta Hydro Power Private Limited
Ms. Molshree Bhatnagar, Advocate, LANCO Teesta Hydro Power Private Limited

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff for 2014-19 tariff block for **Asset-1:** Termination of Gangtok-Rangpo/Chujachen & Melli- Rangpo/ Chujachen Line at Rangpo & associated bays at Rangpo Sub-station, LILO of 400 kV D/C Teesta V- Siliguri Line (Ckt-I) at Rangpo and associated bays alongwith 1 No, 400 kV Bus Coupler bay at Rangpo Sub-station, 01 no. 3X105 MVA Single Phase 4 400/220 kV Transformer (1st) and associated bays alongwith 1No. 1X105 MVA Single Phase, 400/220 kV Spare Transformer at Rangpo Sub-station, and One no. 100 MVA 220/132 kV Transformer(1st) and associated bays alongwith 01 number 132 kV Bus Coupler Bay and 01 number 132 kV Bus Sectionaliser bay at Rangpo Sub-station, **Asset-2:** LILO of 132 kV S/C Gangtok-Rangit Line at Rangpo and associated bays at Rangpo Sub-station, **Asset-3:** 01no. 3X105 MVA Single Phase 400/220 kV Transformer (2nd) and associated bays at Rangpo Sub-station and **Asset-4:** 01 no. 80 MVAR Bus Reactor (1st) & associated bays at Rangpo Sub-station.



2. The petitioner has submitted that RCE for the instant assets is under approval and shall be submitted soon.

3. Learned counsel for LANCO Teesta Hydro Power Private Limited, Respondent No.4, submitted that there is delay in commissioning of its generation due to force majeure delay in issue of forest clearance, geological surprises and earthquake in Sikkim. There is cost over-run in case of its assets and it is under severe financial stress. It is not liable to bear the transmission tariff since there is no end to end connectivity of the instant transmission assets and associated transmission lines of its generation projects. He further submitted that the transmission asset is only part of the entire scheme that has been approved by the Commission vide order dated 31.5.2010. Unless the entire identified transmission network under the BPTA is not operationalised, declaring COD of any one of the assets in isolation cannot be the basis for undertaking the tariff determination process of the transmission lines. He further submitted that besides the reply already filed, they would like to file a detailed reply and sought two weeks time to file additional reply.

4. The Commission after hearing the parties directed the respondents, including LANCO Teesta Hydro Power Private Ltd. to file reply by 18.7.2016. The Commission further directed the petitioner to file the rejoinder, if any, to the reply filed by LANCO Teesta Hydro Power Private Ltd. by 25.7.2016. The Commission also directed the parties to comply with the directions within the specified time and observed any information received after the due date will not be considered.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

